

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Appeal No. 75873 of 2018**

(Arising out of Order-in-Original No. 81-83/Commr/2017 dated 22.11.2017 (Date of issue-13.12.2017) passed by Commissioner of CGST & CX, Jamshedpur)

**M/s. Tata Motors Limited,**  
(Pimpri, Pune-411018)

**Appellant**

*VERSUS*

**Commissioner of CGST & Central Excise, Jamshedpur**  
(Outer Circle Road, Bistupur, Jamshedpur-831001)

**Respondent**

**APPEARANCE :**

Mr. Rahul Tangri, Advocate & Mr. Vasudev A, Advocate for the Appellant  
Mr. S. K. Jha, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)**

**HON'BLE MR. K. ANPAZHAKAN, MEMBER (TECHNICAL)**

**FINAL ORDER NO.77690/2025**

Date of Hearing : 12<sup>th</sup> November 2025

Date of Decision : 12<sup>th</sup> November 2025

**PER R. MURALIDHAR**

The Appellant has opted for SVLDR Scheme and the Department has issued SVLDRS-4, Certificate towards discharge of their liability.

2. Accordingly, the Appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

**Sd/-**  
**(R. Muralidhar)**  
**Member (Judicial)**

**Sd/-**  
**(K. Anpazhakan)**  
**Member (Technical)**

Pooja